

ITEM NO.26

COURT NO.1

SECTION III

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 3757/2015

(Arising out of impugned final judgment and order dated  
01/12/2014 in DBCWP No. 4843/2010 passed by the High Court Of  
Rajasthan At Jaipur)

M/S RAJASTHAN SWITCHGEARS & TRANSFORMERS (M/S RAJASTHAN  
TRANSFORMERS & SWITCHGEARS) (A UNIT OF RTS  
POWER CORPORATION LTD.)

Petitioner(s)

VERSUS

STATE OF RAJASTHAN &amp; ORS.

Respondent(s)

(With interim relief and office report)

Date :13/03/2015 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s)

Mrs. Priya Puri, Adv.  
Mr. Ranjay Kr. Duney, Adv.  
Mr. Bishwajit Roy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue Notice.

Insofar as interim orders are concerned, we  
direct the petitioner(s) to pay 50 per cent of the  
arrears of the tax/demand levied under the Rajasthan  
Tax on Entry of Goods into Local Area Act, 1999, if

Signature Not Verified

Digitally signed by

not already paid, within six weeks' time from today.

Charanjeet Kaur

Date: 2015.03.14

13:08:24 IST

Reason: For the balance amount to furnish Bank Guarantee  
within the same time.

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We clarify that, if, for any reason, the  
respondent(s)/Sales Tax authorities have recovered  
any amounts from the petitioner(s), the petitioner(s)  
will not claim any refund of the amounts so paid.

Insofar as the future payments are concerned,  
the petitioner(s) shall pay the entire demands.

If for any reason, the petitioner(s) succeed in  
this matter, the respondent-State shall refund the  
entire amount within month's time from the date of  
the order passed by this Court.

If, for any reason, the respondent(s) fails to refund the moneys due to the assesseees/traders/businessmen/company(s), the amount will carry statutory interest.

Tag with SLP(C) No. 662/2015.

[ Charanjeet Kaur ]  
Court Master

[ Vinod Kulvi ]  
Asstt. Registrar